

ITEM NO.20 Court 1 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13547-13548/2021

(Arising out of impugned final judgment and order dated 02-02-2021 in OMP(ENF.)(COMM.) No.17/2021 and order dated 18-03-2021 in OMP(ENF.)(COMM.) No.17/2021 passed by the High Court of Delhi at New Delhi)

FUTURE COUPONS PRIVATE LIMITED & ORS. Petitioner(s)

VERSUS

AMAZON.COM NV INVESTMENT HOLDINGS LLC & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.109357/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109356/2021-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

WITH

SLP(C) Nos.13556-13557/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.109415/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109413/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Mukul Rohatgi, Sr.Adv.  
In SLP(C)13547-48/ Mr. Vikram Nankani, Sr.Adv.  
21 & for R.Nos.2 to Mr. Mahesh Agarwal, Adv.  
14 in SLP(C) Mr. Rishi Agarwala, Adv.  
13556-13557/21 Mr. Karan Luthra, Adv.  
Mr. Pranjit Bhattacharya, Adv.  
Mr. Rishabh Parikh, Adv.  
Mr. Ankit Banati, Adv.  
Mr. Nishant Rao, Adv.  
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Harish Salve, Sr.Adv.  
For R.No.2 in Mr. K.V. Vishwanathan, Sr.Adv.  
SLP(C)13547-13548/ Mr. Darius Khambata, Sr.Adv.  
21 & for petr.in Mr. Ritin Rai, Sr.Adv.  
SLP(C)13556-57/21 Mr. Ameet Naik, Adv.  
Mr. Raghav Shankar, Adv.  
Mr. Aditya Mehta, Adv.  
Mr. Tushar Hathiramani, Adv.

Mr. Abhishek Kale, Adv.  
Ms. Madu Gagodia, Adv.  
Mr. Harshvardhan Jha, Adv.  
Ms. Arshiya Sharda, Adv.  
Ms. Ritika Sinha, Adv.  
Ms. Yugandhara Pawar Jha, Adv.

Mr. Gopal Subramaniam, Sr.Adv.  
Mr. Aspi Chinoy, Sr.Adv.  
Mr. Gourab Banerji, Sr.Adv.  
Mr. Amit Sibal, Sr.Adv.  
Mr. Nakul Dewan, Adv.  
Mr. Anand S. Pathak, Adv.  
Mr. Amit K. Mishra, Adv.  
Mr. Shashank Gautam, Adv.  
Ms. Sreemoyee Deb, Adv.  
Mr. Vijay Purohit, Adv.  
Mr. Mohit Singh, AOR  
Mr. Promit Chatterjee, Adv.  
Ms. Anubhuti Mishra, Adv.  
Mr. Shivam Pandey, Adv.  
Ms. Samridhi Hota, Adv.  
Ms. Kanika Singhal, Adv.  
Mr. Pratik Jhaveri, Adv.  
Ms. Nikita Bangera, Adv.  
Ms. Saloni Agarwal, Adv.  
Ms. Didon Misri, Adv.  
Mr. Faizan Mithaiwala, Adv.  
Mr. Chetan Chawla, Adv.  
Mr. Vijayendra Pratap Singh, Adv.  
Mr. Rachit Bahl, Adv.  
Ms. Roopali Singh, Adv.  
Mr. Abhijnan Jha, Adv.  
Mr. Priyank Ladoia, Adv.  
Mr. Tanmay Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel for the parties at length and carefully perused the material placed on record.

Issue notice.

Taking into consideration the submissions advanced by the learned senior counsel for the parties and particularly the fact that the parties have approached the Singapore International Arbitration Centre for vacating the Emergency Award passed by the Emergency Arbitrator and the arguments in the said matter have been

concluded and the order is going to be pronounced shortly, we think it fit to balance the interest of both the parties by staying all further proceedings before the Delhi High Court for the time being. Ordered accordingly. We further direct to all the authorities i.e. NCLT, CCI and SEBI not to pass any final order for a period of four weeks from today. This order has been passed with the consent of both the parties.

List these matters after four weeks.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER